

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

STARRED QUESTION NO:471  
ANSWERED ON:13.12.2010  
RSBY FOR BPL FAMILIES  
Ahir Shri Hansraj Gangaram

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Rashtriya Swasthya Bima Yojana (RSBY) for Below Poverty Line (BPL) families has been extended to all the districts in the country;
- (b) if so, the details thereof;
- (c) whether the Government has carried out any review/evaluation of the scheme;
- (d) if so, the outcome of the review/evaluation;
- (e) whether any complaints of alleged irregularities in the implementation of the scheme in certain States have been received by the Government;
- (f) if so, whether the Government has taken cognizance of the said complaints and taken any action thereon; and
- (g) if so, the details thereof?

**Answer**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT(SHRI HARISH RAWAT)

(a) to (g): A statement is laid on the Table of the House.

STATEMENT REFERRED TO PART (A) TO (G) OF THE LOK -SABHA STARRED QUESTION NO. 471 FOR ANSWER ON 13.12.2010 REGARDING RSBY FOR BPL FAMILIES.

(a) & (b): The scheme has been extended to all the districts in the country. However, so far it has become operational in 306 districts. Initially the scheme was implemented for Below Poverty Line (BPL) families but it is now being extended to other segments of workers in phases.

(c) & (d): Evaluation/Assessment of implementation of the Rashtriya Swasthya Bima Yojana (RSBY) has been carried out in Kerala. The report brings out high level of satisfaction rating with regard to treatment in hospitals. Evaluations are also being undertaken in some other states by the Central Government.

(e) to (g): Some complaints of irregularities and malpractices have been reported from States of Gujarat, Bihar and Uttar Pradesh. To investigate such complaints, the Government has constituted Grievance Redressal Committee. The Committee, headed by senior officer of the Ministry, investigates the complaints received from beneficiaries, insurance companies and hospitals. On the basis of the report of the Committee, 54 hospitals have been de-empanelled so far. The Government has also issued Advisory for the insurance companies/State Nodal Agency of the State regarding procedure to be adopted while de-empanelling the hospitals. The State Nodal Agencies have also been advised to constitute State Redressal Committees to check corrupt practices by any of the stakeholders.